

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-04-2024 AT 10:30 AM**

CP (IB) No. 229/123/HDB/2023
u/s. 123 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Mr. Karan U Jethwani

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Tulasi Krishna, for petitioner present physically.
Learned PCS Ms Devangi, for respondent present through Video Conference.
It is represented that the re-payment plan by the Personal Guarantor has been rejected. Hence, **for orders on 31.05.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)